

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 317 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2020

Name of the Company:

Pankaj Harilal Valia  
Personal Gaurantor to UIC Corporation Pvt Ltd  
& Ors

Section:

Section 94 of Insolvency and Bankruptcy Code

**ORDER**

IRP Ms. Anjali Nirav Choksi appeared.

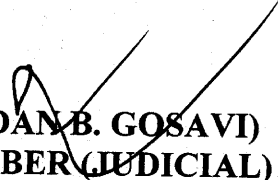
Issue notice to Corporate Debtor.

IRP to serve notice on Corporate Debtor by Speed-post and e-mail and to file affidavit of service of notice.

Corporate Debtor to file affidavit in reply within seven days by giving copy to other side and other side may file rejoinder (not more than five pages) within seven days thereafter.

Matter to appear on 02.11.2020

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 21st day of September, 2020